[16 July, 2002]

RAJYA SABHA

Campaign against tax defaulters

73. SHRI LAJPAT RAI : SHRI SURESH BHARDWAJ :

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that a call has been given to go after tax evaders;
- (b) whether the campaign has been planned, if so, the results of the efforts put in during the last three months;
- (c) whether it is a fact that all the three revenue departments *i.e.* income tax, excise and custom got intelligence reports regarding assets (cash + in kind) of the senior/middle rung officials, if so, what is the general impression gathered; and
- (d) if not, whether Government would ask for such reports; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN): (a) and (b) Checking tax evasion is a continuous process undertaken by the Commissionerates as well as Directorate of Revenue Intelligence, Directorate General of Central Excise Intelligence and Directorate General of Income Tax (Investigation).

(c) and (d) Whenever any complaint regarding disproportionate assets is received against any officer of the Revenue Department, appropriate departmental action is taken under the relevant rules.

Financing of Film Industry

74. DR. DASARI NARAYANA RAO : Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to refer to answer to Unstarred Question 51 given in the Rajya Sabha on the 26th February, 2002 and state :

- (a) whether any limit of the loan, period of repayment and securities etc., have been prescribed for financing the films;
- (b) if so, the details thereof; and
- (c) the number of film projects financed by each bank so far in the country ?